



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email : helpdoc@rbi.org.in



संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

August 11, 2025

RBI imposes monetary penalty on The Kasaragod Co-operative Town Bank Limited, Kasaragod, Kerala

The Reserve Bank of India (RBI) has, by an order dated August 07, 2025, imposed a monetary penalty of ₹1 lakh (Rupees One Lakh only) on The Kasaragod Co-operative Town Bank Limited, Kasaragod, Kerala (the bank) for non-compliance with certain directions issued by RBI on 'Limits on exposure to single and group borrowers / parties and large exposures and Revision in the target for priority sector lending - UCBs', 'Comprehensive Cyber Security Framework for Primary (Urban) Cooperative Banks (UCBs)' and 'Basic Cyber Security Framework for Primary (Urban) Cooperative Banks (UCBs)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- i. sanctioned loans and advances to certain connected borrowers beyond the applicable group exposure limit; and
- ii. not implemented certain cyber security control measures and requirements under the Cyber Security Framework prescribed by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

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(Puneet Pancholy)
Chief General Manager